

F. No. J-11017/9/2025-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

Shashtri Bhawan, New Delhi
Dated the 24th April, 2025

C O R R I G E N D U M

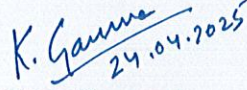
In partial modification of this Department's Order No. J-11017/8/2025 Judicial dated 28.03.2025 the name occurring at Sr. No. 120 in Table 'A' i.e. HIGH COURT OF MADRAS (PB) AT CHENNAI in the list of 'Central Government Counsel', may be read as "**Shri G. Subramanian**" instead of 'Shri G. Subramaniam'.

2. Rest of the contents of the aforesaid order dated 28.03.2025 shall read same.
3. Hindi version of this corrigendum will follow.


(Madhab Charan Prusty)
Senior Government Advocate

Copy to (through mail): -

1. PS to Hon'ble Minister of State (Independent Charge) for Law & Justice.
2. PSO to Law Secretary / all the Additional Secretaries and Joint Secretaries in the main secretariat of Department of Legal Affairs.
3. Shri AR. L. Sundaresan ASGI for High Court of Madras.
4. Branch Secretariat, Chennai.
5. The Registrar, High Court of Madras.
6. LIMBS Section for necessary action.
7. Shri G. Subramanian, Advocate.
8. To be uploaded on website of this Department i.e. www.legalaffairs.gov.in under tab 'Judicial Section' in the link "Orders related to empanelment of Advocate for Union of India".
9. Hindi Section, Department of Legal Affairs, for translation of this order.
10. Spare copies.


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